

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**OA-1559/2016
MA-2474/2019
MA-3974/2017**

New Delhi, this the 05th day of August, 2019

Hon'ble Sh. S.N. Terdal, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)

1. Smt. Jasoda aged about 57 ½ years,
w/o late Sh. Moti Lal R/o H. No. 990
Jamun Mohalla Lal Kurti Meerut Cantt.

2. Smt. Promila aged about 52 years,
W/o late Shri Pooran Singh R/o
H.No. 418 Raj Mohalla Top Khana
Meerut Cantt. ... Applicants

Sub: Ante Dated Regularization by grant of Ex-post
facto sanction through Ministry of Defence

Both employees are working in Gp 'D' post against the
sanctioned post of "Industrial Labourer" in 40 Coy ASC
Supply Type 'D' Meerut Cantt. Under Dte Gen of
Supply and Transport QMG's Branch Ministry of
Defence.

(through Sh. V.P.S. Tyagi)

Versus

1. The Union of India,
(through Secretary)
Ministry of Defence,
South Block, New Delhi-110001.

2. The Director General,
Directorate General of Supply and Transport
(ST-12 Civ)

IHQ of MOD (Army)
DHQ PO New Delhi-110011.

3. The Commandant,
Coy ASC Supply Type 'D'
Meerut Cantt (UP) 250001. ... Respondents

(through Sh. G.S. Virk)

ORDER(ORAL)

Hon'ble Sh. S.N. Terdal, Member (J)

MA No. 2474/2019 filed by the respondents for placing on record order dated 27.06.2019 is allowed.

OA No. 1559/2016

In view of the order No. 4199/PC/S Book/ST-12(Civ) dated 27.06.2019 passed by the respondents, the relief prayed for by the applicant in the OA is met.

2. Accordingly, the OA is disposed of. No order as to costs.

(A.K. Bishnoi)
Member(A)

(S.N. Terdal)
Member(J)

/ns/